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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No. 70/NCLT/AHM/2017 (New)
Madhya Pradesh High Court Gwalior Bench C.P. No. 1/2016 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2017**

Name of the Company: Waterwell Container Pvt.Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	RAVI KAPOOR	PCS	Applicant Company	Ravi Kapoor
2.				

ORDER

Learned PCS Mr. Ravi Kapoor present for Petitioner.

Waterwell Containers Pvt Ltd filed Company Petition no. 1/2016 before the Hon'ble High Court of Madhya Pradesh, Gwalior Bench seeking sanction of amalgamation of Waterwell Containers Pvt Ltd with Vectus Industries Ltd.

The Hon'ble High Court of Madhya Pradesh, Gwalior Bench by its order dated 16.09.2016 made in CP 1/2016 fixed the date of hearing.

Hon'ble High Court of Madhya Pradesh, Gwalior Bench transferred CP 1/2016 to this Tribunal and the same is renumbered as TP 70/2017.

Heard arguments of learned PCS for petitioner.

Learned PCS for petitioner contended that already publication of notice was made in the newspaper and notice already given to Regional Director as per the order of Hon'ble High Court of Madhya Pradesh, Gwalior Bench dated 16.09.2016.

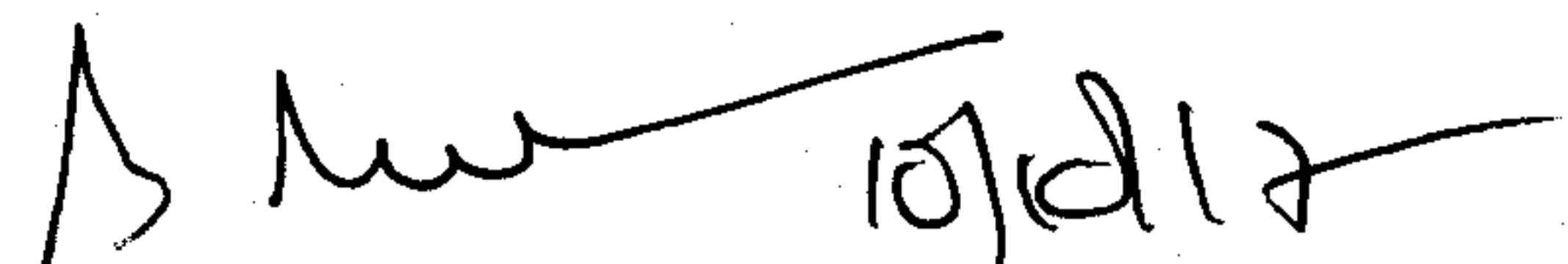
However, considering the change in forum and in view Rule 16(1) of the Companies (Compromise, Arrangements, and Amalgamation) Rules, 2016.

This Tribunal passed the following order: -

- 1) Date of hearing fixed as 15.11.2017.
- 2) Petitioner is directed to publish notice in the newspaper in which already publication has been made, informing the date of hearing with specific mention that it is in continuation of public notice issued as per the order of the Hon'ble High Court Madhya Pradesh, Gwalior Bench dated 16.09.2017. publication of notice shall appear at least 10 ten days before the date of hearing fixed.
- 3) Petitioner is directed to serve notice to following statutory authorities: -
 - a. Central Government through Regional Director.
 - b. Registrar of Companies.
 - c. Official Liquidator.Informing the date of hearing.
- 4) Petitioner is directed to serve notice to concerned Income Tax authority
Stating if it desires to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.
- 5) Petitioner is directed to issue individual notices at least 10 days before date of hearing to shareholders, secured and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 5 before this Tribunal.

List the matter on 15.11.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 10th day of October, 2017.